

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1400**  
(TO BE ANSWERED ON 14.12.2023)

**EXTENSION OF DEPUTATION PERIOD OF OFFICERS IN CBI**

**1400 DR. AMEE YAJNIK:**

Will the **PRIME MINISTER** be pleased to state:

- (a) the details of cadre-wise officers appointed on deputation basis in CBI along with the deputation period; and
- (b) the details of cadre-wise officers who have got extension in service on completion of the deputation period, and the reasons for their extension?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND THE MINISTER OF STATE IN THE PRIME MINISTER'S  
OFFICE  
(DR. JITENDRA SINGH)**

(a) & (b): Officers from different services, cadres and organizations are appointed on deputation in the Central Bureau of Investigation (CBI) in accordance with Indian Police Service Tenure Policy, Consolidated Deputation Guidelines for All India Services, extant deputation policy for the Central Government employees, autonomous and statutory bodies etc. as well as provisions of the relevant Recruitment Rules, as applicable.

The maximum tenure of deputation ranges from three years to ten years across various levels as per relevant policy and the applicable Recruitments Rules. Further, in certain cases, the tenure of deputation is extended as per directions of the Courts depending on the stage of investigation and in public interest on case to case basis depending upon the exigency of work.

As on date, 1803 officers/officials from the level of Constable onwards have been appointed on deputation.

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